

THE GAUHATI HIGH COURT AT GUWAHATI

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-75/1998/5046/A

From :- Shri Kaushik Kumar Sharma,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Thaneswar Kalita,
District & Sessions Judge,
Dhubri.

Dated Guwahati, the 8th October, 2021.

Sub:- **Earned Leave along with permission to leave headquarter.**

Ref:- Your Letter No. DJ.XII-1/2021/3677/E, dtd. 08.10.2021.

Sir,

With reference to your letter on the subject cited above, I am directed to inform you that you have been granted **earned leave for seven days from 01.10.2021 to 07.10.2021 along with station leave permission, with your official vehicle, at your own cost, from the evening of 30.09.2021 till the morning of 08.10.2021, subject to submission of leave application in prescribed format along with Leave Admissibility Report from the office of the Principal Accountant General (A&E), Assam, Guwahat.** You have been asked to hand over the charge of your Court and office retrospectively to the Addl. District & Sessions Judge, Dhubri and in his absence to the next senior most Judicial officer at the station. Further, your casual leave on 01.10.2021, has been cancelled.

Yours faithfully,

Sd/-

JT.REGISTRAR (VIGILANCE)

Memo NO.HC.VII-75/1998/5047-5048 /A, dated 8.10.2021

Copy to:-

1. The Principal Accountant General (A&E), Assam, Guwahati, for information.
2. ✓ The Project Manager, Gauhati High Court, Guwahati.

JT.REGISTRAR (VIGILANCE)

Rsg